

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **30th** day of **July**, 2019

Present :

Hon'ble Mr. Rakesh Sagar Jain, Member-J

Original Application No.330/00161/2016

Smt. Prem Kumari wife of late Rama Kant Mishra, r/o Village Balkaranpur P.O. Soroan, District Allahabad.

.....Applicant.

By Advocate -Shri R.S. Shukla

V E R S U S

1. Union of India through Secretary of Defence, New Delhi.
2. The Chief Administrative Officer (C.A.O.) Ministry of Defence, C-11 Huments Rajaji Marg, New Delhi.
3. Chief Controller, C.D.A. (Pension) Draupadi Ghat, Allahabad (U.P.).
4. Director (E&A)/Joint Secretary Room no.150, Ministry of Defence, New Delhi.
5. The C.D.A. (Pension) Allahabad.
6. Alleged Smt. Kalawati showing herself to be wife of alleged Rama Kant Mishra allegedly r/o Village Parashara P.O. Tatarganj, Jasra, Allahabad.

..... Respondents

By Advocate : Shri D.C. Mishra

O R D E R

Heard Shri R.S. Shukla, counsel for the applicant and Shri D.C. Mishra, counsel for the respondents.

2. During course of proceeding, it is submitted by the learned counsel for the applicant that this OA can be disposed

off by directing the Respondents/Competent Authority to dispose off the representation dated 10.11.2015 (Annexure-5) filed by the applicant. On the other hand, learned counsel for the respondents submitted that Counter affidavit has been filed on behalf of the official respondents as such case may be decided on merit.

3. Heard learned counsel for the parties and perused the pleadings available on record.

4. Looking to the limited prayer of the learned counsel for the applicant, the OA is disposed off with direction to respondents /Competent Authority to decide the representation dated 10.11.2015 (Annexure-5) of the applicant by passing a reasoned and speaking order within a period of two month from the date of receipt of a certified copy of this order. The Competent Authority would also take consideration the contents of the OA No.161 of 2016 while passing the final order. The order so passed shall be communicated to the applicant. No order as to costs.

Member-J

RKM/

